हल करें श्रीर अगर वह किसी सरह से नहीं कर पाते हैं तो केन्द्र सरहार उसमें भवरन मारक करेगी। वंशवारा प्रोजेक्ट का जो जिक किया है उसनें एक पुराना एग्रीमेंट है उड़ीसा सरकार और भ्रांत्र प्रदेश सरकार का--उतके बीच में एक तरह से विचार-विनर्ग हुन्ना था, यह कहा था कि करीब सौ एकड़ भूमि पर पानी का फैलाव होगा उड़ीसा में। लेकिन आंध्र प्रदेश ने जो अब योजना बनाकर भेजी है उस से काफी बड़े एरिया पर पानी का फैलाव होता है। तो हम ने केंद्र के अफसरों को राज्य सरकारों के अकसरों के साथ मौंक पर भेजा है देखने के लिए। जांच करने के लिए कुछ तथ्य आये हैं ग्रीर मैं पढ़ी विस्वास दिलाना चाहूंगा कि केन्द्र संस्कार के जोगूड आफितंज हैं इस बारे में या अन्य किसी बारे में अन्तर्राजनीय मसलों को हल करने के लिए उपलब्ध रहेंगे।

श्री वी० स्त्यनारायण रेड्डी : हस बारे में चिट्ठी लिखी गयी कि केन्द्र सरकार श्राने गुड श्राफिसेज को इड्डनेमाल करे। एक साल हो गया है। मेरे पत्र हैं मंत्री महोदय के पास, लेकिन अब तक केन्द्र सरकार ने इस बारे में कदम नहीं उठाया है। मेरा सवाल है इस सिलसिले में आप कौशिश करेंगे या नहीं।

श्री राम निवास मिर्धा: में इस का उत्तर यह दे चुका हूं कि जहां तक तकनिकी मामले हैं हमारे इंजीनियर ग्रीर दोनों राज्य के इंजीनियर इस पर विवार कर रहे हैं। जहां तक ग्रन्य मसलों का सम्बन्ध है दोनों राज्य सरकारें ग्रापस में बातवीत कर के विवार करें। फिर भी कुछ नहीं हो पाता तो केन्द्र सरकार समझौता कराने में ग्रवस्य मदद करेगी।

श्री बी० सत्यनारायण रेड्डी: नहीं हो पाया, इसं लिए केन्द्रीय सरकार को कह रहे हैं।

श्री समापति : पानी-पानी, सवाल ही पानी-पानी हो गया।

## Take-over of Tibbia College

## \*143. SHRI INDRADEEP SINHA: SHRI LAL K. ADVANI:†

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the staff and students of Tibbia College, Delhi, have been demanding for the take-over of the College management by the Delhi University;
- (b) whether the students and the employees of the College have been on strike since October, 1983 in support of this demand;
- (c) whether the Lt. Governor of Delhi had assured them that their demands would be accepted; and
- (d) if so, what action Government have taken on the demand?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI): (a) and (b) Yes, Sif.

(c) and (d) The demand of the dents, teachers and other staff of Ayurvedic and Unani Tibbia College. has been discussed by the Delhi Administration with the Government and the authorities of the Delhi University. On 24-2-1984, the Tibbia College Board has been re-constituted and, to advise the Board, an Advisory Council set up by the Delhi Administration, both under the Chairmanship of the Lt. Governor. Delhi under the provisions of the Tibbia College Act, 1952. The Lf. Governor called upon the students, the teachers and the staff of the College to rejoin it immediately. No assurance was given that their de-

<sup>†</sup>The question was actually asked on the floor of the house by Shri Lal K. Advani.

mands would be accepted. They have rejoined and the institutoni has started functioning from 27-2-1984.

SHRI LAL K. ADVANI. Mr. Chairman, Sir, before I pose my supplementary, I would like to point out to the hon. Minister that his is an inaccurate reply, when it says that no assurance was given that their demands would be accepted. My question in part (c) was whether the Lt. Governor of Delhi had assured them that their demands would be accepted. I rely not merely on the oral assurances given by the Lt. Governor to the representatives of the college but I have with me a letter written by the Lt. Governor to the Government of India, to the Minister of Education, to prove that an assurance was not only given but also in pursuance of that assurance, the Lt. Governor on January 23, 1984 wrote to the Minister of state for Education, Mrs. Sheila Kaul and I briefly refer to what is written in that letter to say that "the Delhi Administration considered the matter again weighed all implications. We are of the view that the only way of solving the present impasse is to hand over the management of Tibbia Coffege to the Delhi University." Categorically, this is recommendation made by the Lt. Governor in pursuance of the assurance he gave to them. You can say that you don't agree to Delhi Administration's recommendation but you cannot say that an assurance was not given. I am pointing out this to you to prove that you have given a reply which is virtually misleading the House on a point of fact that I have mentioned.

Sir, this is not the first time that there has been a strike in this institution. There have been so many strikes over and over again, and...

श्री रामानाद यादवः श्राप जब पावर में थे तो राजन रायण जी आपके हैल्थ मितिस्टर थे, तब 14 दिन तक हड़ताल रही ....(व्यवधान)

श्री र पश्वर रिह: राजनारायण का भूत स्रापिते ऊपर हमेशा चढ़ा रहेगा।

SHRI LAL K. ADVANI: Mv question is, apart from the clarification that I have sought, whether for the past 4 months the employees of Tibbia College have not been paid their wages and salaries, because this strike has not been called off. It is not settled; they have merely suspended the strike in February. And I would like to know whether the of the employees have not been This is my first question.

SHRI B. SHANKARANAND. Mr. Chairman, the hon. Member has quoted a letter addressed to the Education Ministry in order to show that their demands have been accepted.

SHRI LAL K. ADVANI. Once again I say it is for you to accept the demands or reject it; my question was whether the Lt. Governor gave an assurance.

MR. CHAIRMAN: Mr. Advani, will be a play upon words.

SHRI LAL K. ADVANI: Sir, if you see the question.

MR. CHAIRMAN. I have seen I have seen the reply also. Both admit of play upon words.

SHRI LAL K. ADVANI: I expect from them to tell me the facts, and this letter gives more facts than the reply. letter is with me.

MR. CHAIRMAN: Mr. Minister, please tell us whether any assurance was given and by whom.

SHRI B. SHANKARANAND: You have heard both the questions and answer by the hon, Member. Now I have to answer to the querry that he has raised. Part (b) of the question says: whether the students and employees of the College have been on strike since October, 1983 in support of this demand, and (d) whether the Lt. Governor of Delhi had assured them that their demands would e accepted....

SHRI LAL K. ADVANI:..namely, takeover by the University.

SHRI B. SHANKARANAND: Don't say 'namely'.

SHRI LAL K. ADVANI: Mr. Chairman, you go through the question. My first question is whether the staff and students of Tibbia College, Delhi have been demanding the takeover of the College management by the Delhi University; second part of this question is: whether the students and employees of the College have been on strike since October 1983 in support of this demand. I am not talking of other demands; there are many others; I refer to this demand and want to know whether the Lt. Governor assurting that their demand will be accepted.

SHRI A. G. KULKARNI: He must know he is appearing before an ex-Chief Justice.

SHRI B. SHANKARANAND: I hold to my answer even now that the demands of students and teachers....

SHRI LAL K. ADVANI: Not 'demands'; I am referring to this particular demand. The whole question was pertaining to one demand. The assurance was pertaining to that demand. And this letter also pertains to that demand. That is all.

SHRI B. SHANKARANAND: Now, the Health Ministry is answering the question.

DR. BHAI MAHAVIR: Not the Min-

SHRI B. SHANKARANAND: We were in a meeting. Their demands have not been acceped. This is all I can say.

SHRI LAL K. ADVANI: I think, Mr. Chairman, I have made my position very clear. I have not made it ambiguous, at all.

MR. CHAIRMAN: Let me explain it. You are talking of what the Lt. Gover-nor has said. They are talking of what they did in the meeting.

SHRI LAL K. ADVANI: I am concerned with my question. My question relates to the Lt. Governor's assurance. It so happens that I have this letter with me. Otherwise, I would have had to relay on the students themselves, that he had assured them. Then, they would have misled me and got away with it. This time, they cannot mislead me.

SHRI B. SHANKARANAND: We have no intention to mislead the House. I do not think either it is the intention of the hon. Member to mislead the House We have no intention to mislead the House.

AN HON. MEMBER: We will be misled.

SHRI B. SHANKARANAND: I do not think you can be so easily misled.

MR. CHAIRMAN: Mr. Minister, let us forget this. What is the true position? Is the school being given over or not given over?

SHRI B. SHANKARANAND: The true position is that...

SHRI LAL K. ADVANI: The recommendation of the Lt. Governor has been rejected.

SHRI B. SHANKARANAND: A particular demand cannot be thought of or considered in isolation, apart from the other demands. The demands are to be considered in their totality and a decision has to be taken. In regard to the second question...

MR. CHAIRMAN: About this demand, what is the position? Take over by the Delhi University?

SHRI B. SHANKARANAND: 'The question is, all the demands are under consideration. We have assured them to consider these demands. We have not agreed to accept their demands.

SHRI LAL K. ADVANI: Has not the Lt. Governor recommended the take over?

SHRI B. SHANKARANAND: There has been a history of take-over. At first, they wanted that this college should be taken over by the Delhi Administration. Then, they wanted that this should be taken over by the Delhi University. This is going on. All these are to be considered. The Education Minister has had a meeting wherein the Lt. Governor and other officers from the Health Ministry, Education Ministry and the Delhi Administration were present. These demands have been discussed not once but twice, by the Education Minister when she chaired these meetings.

MR. CHAIRMAN: What is the outcome?

SHRI B. SHANKARANAND: All these demands are being considered. They have assured that these demands will be considered.

MR. CHAIRMAN: Mr. Minister, the only question is, what is the true position which has emerged up till now in relation to the demand that the college should be handed over to the Delhi University? This is all.

SHRI B. SHANKARANAND: They have been demanding that this should be taken over by the Delhi University. But the Delhi University Vice-Chancellor is not willing to accept this demand.

MR. CHAIRMAN: You never said this.

SHRI B. SHANKARANAND: This is what I am saying.

MR. CHAIRMAN: You could have said this to begin with.

श्री लल ं ण आडवाणी: फिर भी मैं यह कहता हूं कि एल जी ने उनको कहा था । लेकिनैन्ड गर्वनर ने उसको कहा होगा लेकिन बाइस चांसलर ने मृहीं याना । मैंने पूछा था उन्होंने एन्छ्योरेन्य दिया तो इन्होंने कहा नहीं । यह गलत है।

SHRI B. SHANKARANAND: Mr. Chairman, Sir, the question is, how do you

resolve it? We cannot clap with one hand. For any decision and for any acceptance of the demands, we have all to agree, the Health Ministry, the Education Ministry; the Delhi University and the Delhi Administration as well as the newly constituted Board, which has not yet met. After the constitution of the Board, they are going to meet, and all the demands would be considered.

MR. CHAIRMAN: I think, we may leave it there. (Interruptions)

SHRI LAL K. ADVANI: Sir, he has not replied to my second question, in regard to salary.

MR. CHAIRMAN: I think, I will ask Mr. Shahabuddin. Then, we will finish this.

SHRI LAL K. ADVANI: Sir, I have yet to ask my second supplementary.

MR. CHAIRMAN: I will give a chance later if necessary.

SHRI B. SHANKARANAND: The hon, Member has asked what about the salary for four months for these employees. Sir, it is the policy of the Government that during the strike period, no work, no salary. But I understand that the Lt. Governor has agreed to give one month's salary during this period pending decision on the other demands by the newly-constituted Board at its meeting.

SHRI LAL K. ADVANI: Sir, one of the major disputes there relates to the 450 quarters of the Tibbia College. There are 450 quarters in the campus, out of which only 100 quarters are in legal occupation of the employees of the College. Three hundred and fifty quarters are in illegal occupation, 50 of them with employees and 300 by people who have nothing to do whatsoever with the College. And this is really where politicisation of the College becomes an issue. The entire agitation is based on things. The first of it is that political patronage should not be the basis of occupation of these quarters. The second is why the Board should not be re-constituted. And the third is why the University

should not be handed over the College. I would like to know whether it is that out of 450 only 100 are in legal occupation and 350 are in illegal occupation. Where decrees of courts were there for eviction of some of them political pressure made it impossible for the enforcement agencies to act.

SHRI B. SHANKARANAND. do not know what political pressure hon. Member is referring to...

MR. CHAIRMAN: Forget that,

SHRI B. SHANKARANAND... cause you know what happened in 1977-78.

MR. CHAIRMAN: Let us not go into that.

SHRI B. SHANKARANAND: I do not know what political patronage he is talking of.

MR. CHAIRMAN: Mr. Minister let us begin with the basic thing. 350 quarters in the possession of people who are not entitled to get them?

SHRI B. SHANKARANAND: I am coming to that. Because he referred to the political patronage....

MR. CHAIRMAN: Forget that. next question will be: Are you going to get them out? So you better be prepared for that.

SHRI B. SHANKARANAND: should say that there are 457 residential quarters in the Tibbia College. Out them, there are 240 quarters which occupied by the licenees.

MR. CHAIRMAN: Who are the licensees?

SHRI B. SHANKARANAND: The licensees are the persons who had recognised as licensees by the Tibbia Board in 1961. Thirty-eight tenants were recognised by the Receiver in 1947, and accepted by the Board. Dues of a quantum are pending from the tenants and ex-employees on account of non-payment of rent, licence fees, etc. The amount is over Rs. 6 lakhs. The biggest defaulters are the ex-employees who are to around Rs. 5.90 lakhs. Proceedings under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 for vacation of quarters as well as recovery of rent were filed against 66 persons involving a total of 123 cases. Thirty-six out of 54 cases relate to eviction. Possession letters respect of 29 cases have been received. Seven quartrs occupied by the ex-emplovees have been vacated. This is position.

SHRI SYED SHAHABUDDIN: Chairman, the crux of the matter is that the squatters there shall not vacate and the Delhi University does not want to involve themselves in the legal squabbles when the Delhi Administration with to powers, police and other things, are not able to get them vacated. Therefore, they are hesitant to vacate them. I sympathise with the D Tshy. I really do not know why 35 years have elapsed and nothing has been done. But one fact I want to bring to your notice and notice of the House. A gentleman who represents a parliamentary constituency of Delhia Member of the other House; I do not want to name him-was made the Chairman of the Managing Board of the College and he had given assurance to these equatters that under no circumstances shall they be evicted. Now it is funny. It is like handing over the goot to a botcher, The same gentleman who gives the assurances and who leads demonstrations and protests, who forced his way into Tibbia College premises in order to reinstal those who had been vacated the police at some stage, that very gentleman, is given the charge to manage interests of the institution. This is funny logic of the present administration. Therefore, whatever they might do, would like to emphasise the fact that the property is a Wakf property. It canont be alienated by anybody under any circumstances. Therefore, no attempt should be made to find a political solution to the problem by divesting yourself of the ownership rights, by alienating the property, by selling it off, by licensing of the property or by any other means. This will go against the law of the land and

against the interests of the institution. It is unfortunate that an institution founded by one of the greatest stalwarts of the freedom movement and a great hakim of all times, Hakim Ajmal Khan, has fallen into such hands. I would like to remind that under the act the management of the board is not vested with the ownership of the Tibbia College. It only vests right to manage the property of the College. So, I would like to have an assurance from the hon. Minister, through you, that every effort shall be made under the law to vacate, to have this illegal occupations vacated and that under no cumstances shall any property which Wakf in character be alienated.

SHRI B. SHANKARANAND: While emphasising his point, the hon. Member has tried to criticise an hon. Member of the other House.

MR. CHAIRMAN: I think Parliament will got involved somehow.

SHRI SYED SHAHABUDDIN: I have

only mentioned about two facts, that he led demonstrations and that he was made the Chairman of the managing board. Can you deny these two facts?

SHRI A. G. KULKARNI: If some hon.

Member of Parliament has done it, should we not mention it? What do you mean by that?

SHRI DIPEN GHOSH: Is it right or wrong?

SHRI B. SHANKARANAND: We are presuming certain things according to our own political whim and caprice and are painting a picture of the hon. Member of the other House.

MR. CHAIRMAN: Forget that.

SHRI B. SHANKARANAND: I cannot forget if because he has mentioned about a Member from the other House.

SHRI DIPEN GHOSH: He should say whether it is right or wrong.

SHRI SYED SHAHABUDDIN: Dharam Das Shastri is the name of the Member of Parliament. Will you deny it?

MR. CHAIRMAN: Do not forget it. Do not forget also the question that these houses have got to be vacated.

also forget that he should not criticise another hon. Member of Parliament.

SHRI DIPEN GHOSH: Whether it is

SHRI B. SHANKARANAND: Neither

is it forgotten nor is the Government for-

getting it. But let not the hon. Member

SHRI DIPEN GHOSH; Whether it is a fact or not, let him say.

SHRI SYED SHAHABUDDIN: Tell me whether it is a fact or not.

SHRI B. SHANKARANAND: We cannot imagine things and criticise the Member of Parliament.

SHRI DIPEN GHOSH: It is not a criticism.

MR. CHAIRMAN: If it is not a fact, say so.

SHRI B. SHANKARANAND: A Member of Parliament, whether of this House or that House, has his responsibility to

the people whom he represents. And a

representative who attends to the demands

of the people whom he represents, is doing a right thing. There cannot be any

criticism.

MR. CHAIRMAN: The point is, there is a little difference, Mr. Minister. They are not naming a Member. They are only saying that the President of the body is not acting as he should.

SHRI B. SHANKARANAND: Mr. Chairman, let them look to the notification and see that the Chairman is not a Member of Parliament, but the Lt. Governor himself is. He is the Chairman of the Board. I will read out.

SHRI SYED SHAHABUDDIN: He is a member of the Board, but he is virtually Chairman. (Interruptions).

SHRI B, SHANKARANAND: Do not change your stand.

MR. CHAIRMAN: May I make a request to the hon. Members on the Opposition side? If they are going to run the

House, come and occupy the Chair. I have to run the House. Let me understand what the Minister is saying. (Interruptions)

MR. CHAIRMAN: Now, what is the membership?

SHRI B. SHANKARANAND: I shall give the names of the Board.

MR. CHAIRMAN: That is not a confidential document?

SHRI B. SHANKARANAND: It is not a confidential document. It has been notified. It is a Gazette notification.

MR CHAIRMAN: So you read it. There is no harm in reading it.

SHRI A. G. KULKARNI; Let him place it on the Table of the House

MR. CHAIRMAN: Let him read it right now.

SHRI B. SHANKARANAND: It is a Gazette notification published on the 24th February, 1984.

SHRI SYED SHAHABUDDIN: 1984?

SHRI B. SHANKARANAND: Yes, yes.

SHRI SYED SHAHABUDDIN: Now they have changed it. What is the position prior to that?

SHRI B. SHANKARANAND: Don't say that.

MR. CHAIRMAN: This is a case of...

SHRI SYED SHĀHABUDDIN: Sir, He is misleading you. (Interruptions).

SHRI B. SHANKARANAND: The hon. Member must be serious about it. I am saying that according to that notification...

MR. CHAIRMAN: Mr. Minister, who is serious here?

SHRI B. SHANKARANAND; I am only concerned, as Health Minister, about the seriously ill persons,

MR. CHAIRMAN: Let us have the names.

SHRI B. SHANKARANAND: The Lt-Governor of Delhi...

MR. CHAIRMAN: What is his position?

SHRI B. SHANKARANAND: Now I will read it.

"In exericse of the powers conferred by sub-section (1) of section 4 of the Tibbia College Act, 1952 (5 of 1952), the Administrator of the Union Territory of Delhi is pleased to re-constitute the Tibbia College Board by nominating the following as members of the Tibbia College Board for the purpose of the said Act, with effect from the date of this notification till further orders:

1. Lt.-Governor, Delhi."

MR. CHAIRMAN: Ex-officio?

SHRI B. SHANKARANAND: He is number one. He is the Chiarman. And this has appeared in all the newspapers, national papers, and the Lt.-Governor has met the staff, students and other people also. He is the Chairman.

SHRI SYED SHAHABUDDIN: What was the position before the 24th of February, 1984?

MR. CHAIRMAN: Yes, further?

SHRI B. SHANKARANAND: Further,

- "2. Shri Dharam Das Shastri, M.P." (Interruptions). This is not secret document. It is a Gazette notification.
- 3. Shri Manohar Lal Khurana, Member, Metropolitan Council.
  - 4. Prof. Abad Ahmed, Director, South Delhi Campus, Delhi University, Delhi.
  - 5. Prof. K. A. Nakki, Delhi University, Delhi.
  - 6. Secretary, Finance, Delhi Administration, Delhi.
  - 7. Director of Health Services, Delhi Administration, Delhi.

- 8. Vaid Mukandi Lal Dwivedi, Director, Mool Chand Charitable Hospital.
- 9. Hakim Abdul Hamid, Hamdard Research Institute.

In exercise of the powers conferred by sub-section (2) of section 4 of the said Act, the Administrator of the Union Territory is further pleased to nominate himself as the Chairman of the said Board."

MR. CHAIRMAN: I do not see much in that, Mr. Kulkarni.

SHRI A. G. KULKARNI: May I know from the hon. Health Minister whether he is aware that one quarter No. 5A/70, allotted to a teacher whose services were terminated 15 years earlier, as I learn is now being occupied by one Purushottam Vinayak, along with 340 or so illegal occupants about whom the Prime Minister's Special Assistant by letter No. F(1)|1498|83-PM|P-1, has written to the Lt.-Governor to regularise as to continue the illegal occupation? Is it a fact or not?

SHRI B. SHANKARANAND: Sir, the hon Member has brought something which I am not aware of (Interruptions).

SHRI A. G. KULKARNI: Sir, you please see this.

MR. CHAIRMAN: But you must have notice (Interruptions).

SHRI A. G. KULKARNI: You are politicalising it. You are handing over all your powers to the MPs of your party and then asking us what we are doing. (Interruptions) For heaven's sake, be honest and have some morals. No morals at all.

MR. CHAIRMAN: You look into it.

SHRI B. SHANKARANAND; May I say...

SHRI A. G. KULKARNI: Is this not a letter from Mr. Dhawan? Kindly take that letter.

श्री सभापति : सुनेंगे भी कि नहीं (व्यवधान)

श्रे चन्दन कें बगची : ग्राप कान्छेंस कर रहे हैं (व्यवधान) कुछ हम लोग जानते हैं (व्यवधान) -

श्रो स्ररिवन्द गणेश कुलकर्णी : पहले सुनने की कोशिश करो (व्यवधान)

MR. CHAIRMAN: Order, Order. After the abuses have been traded, let us hear the Minister.

SHRI B. SHANKARANAND: Mr. Chairman, Sir, I need the indulgence of the Chiar. There was a case being heard in a court of law. One party was arguing the case shouting, kicking the ground and all that. In reply to that, the other advocate got up and you know what happened. He did not utter a word. First he kicked the ground, threw a fist in the air, etc. The Judge asked, "What are you doing??" He said, "I am reply to the first part of his arguments." Do you want me to so that?

(Interruptions)

SHRI A. G. KULKARNI: I thank you. But what about that letter?

MR. CHAIRMAN: There seems to be illegal occupation of a particular quarter which Mr. Kulkarni has mentioned. Please look into it. (Interruption).

SHRI B. SHANKARANAND: Let me teply to the second part. We have already said that we are taking action to evict the illegal occupant and the matter is pending in the court.

SHRI FRA SEZHIYAN: Is it a fact that a letter has been written from the Frime Minister's Secretariat for continuing the illegal occupation? We want to know. If the Minister does not have the information, he can give it to the House later. A specific question has been raised.

He has to tell the House whether it is true or not.

SHRI B. SHANKARANAND: Mr. Chairman, Sir, there are many cases pending in the courts. We have taken steps to evict this illegal occupation. I have given the particulars of the cases which are pending in the court. We are taking all possible action to evict the illegal occupants.

SHRI DIPEN GHOSH: There is a specific case which Mr. Kulkarni has raised.

MR. CHAIRMAN: Illegal occupation is very chronic in Delhi.

SHRI A. G. KULKARNI: It is misuse of power by Mr Dhawan. It is not a case of illegal occupation. He should look imo it.

MR. CHAIRMAN: I think Dr. Phai Mahavir will finish the time.

SHRI JAGDISH PRASAD MATHUR: Sir, I have my hand first.

MR. CHAIRMAN: All right.

श्रो जगदोश प्रसाद माथुर: श्रीमन, यह मालुम है कि बोर्ड के एक मैम्बर श्री अर्पदास शास्त्री हैं। क्या सरकार को मालम नहीं था कि ये डिक्लेयर्डली श्राक्षेशन बनाये रखने श्रौर इविक्शन के खिलाफ थे? जो कि तिब्बिया कालेज के इंटरेस्ट के खिलाफ है। यह जानते हए कि तिब्बिय कालेज के इंटरेस्ट के खिलाफ धर्मदास शास्त्री हैं फिर भी उनको बोर्ड में क्यों रखा गया, यह एक्स-प्लेन करने की कीशिश करेंगे . . . (व्यवधान) जनवरी, 1983 को धर्मदास सास्त्री शास्त्री डेपूटेशन लेकर गर्वनर के घर के अन्दर जबर्दस्ती घुस गये, उस समय ये मेम्बर नहीं थे। शहाबुद्दीन साहब ने पूछा कि 84 से पहले क्या स्थिति थी? उसके बाद वे अधिकारी थे? ये सारी वाते जानने के बाद भी ग्रौर धर्मदास शास्त्री जी इविक्शन के खिलाफ हैं ग्रौर तिब्बिया कालेज के इंटरेस्ट के खिलाफ हैं उनको नम्बर दो क्यों बनाया गया है, यह मैं जाना चाहता हूं।

SHRI B. SHANKARANAND: Mr. Chairman, I think we are treading the dangerous path of criticising the privileges of a Member of Parlament of the other House...(Interruptions). It is a very dangerous precedent.

MR. CHAIRMAN: I think this is a very delicate question. But I am ruling that since the name of the Hon'ble Member of the other House has been given here, his name comes naturally into the picture because of your reading out the notification.

SHRI B. SHANKARANAND: Mr. Chairman, a Member of Parliament has every right to represent the cause of his people... (Interruptions).

SHRI A. G. KULKARNI: But not lawbreakers. Your party represents lawbreakers.

SHRI B. SHANKARANAND: He has every legal right. He represents that area.

MR. CHAIRMAN: I have given the ruling. If you want, you will have a discussion for half an hour. I am allowing half-an-hour discussion because I think this is a sufficiently important matter.

The Question Hour is over.

## WRITTEN ANSWER TO QUESTIONS

## Rail line between Howrah and Champadanga

\*141. SHRI AMARPROSAD CHAK-RABORTY: Will the Minister of KAIL-WAYS be pleased to state:

- (a) whether it is a fact that in July, 1974 the Prime Minister had laid the foundation stone of the proposed broad gauge line between Howrah and Champadanga area via Amta and that Government promised to complete the project within a period of two years;
- (b) if so, what are the details in this regard and what are the reasons for its non-completion; and